



2026:AHC:24765

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1685 of 2026

Ganesh And 4 Others

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Awadhesh Kumar Yadav
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred present writ petition inter-alia with the following prayers :-

"(i) Issue a writ, order or direction in the nature of certiorari quashing the impugned approval order dated 30.09.2025 passed by respondent no.3 and auction dated 20.06.2025 recommended by respondent no.4, by which fishery lease of Gata No. 1091 area 0.3360 Hectare recorded as Pond situated in Village Laxminagar, Pargana Vinyakpur, Tehsil Nautanwa, District Maharajganj has been granted and approved in favour of respondent no.6 (Annexure no.1 and 2 to the writ petition).

(ii) Issue a writ, order or direction in the nature of mandamus commanding and directing the respondent no.2 to cancel the auction dated 20.06.2025 recommended by respondent no.4 and approval order dated 30.09.2025 passed by respondent no.3 of fishery lease of Pond Gata No. 1091 area 0.3360 Hectare situated in Village Laxminagar, Pargana Vinyakpur, Tehsil Nautanwa, District Maharajganj made in favour of respondent no.6 and further direct the respondent no.3 publish a fresh communiqué for auction of Pond Gata No. 1091 area 0.3360 Hectare in accordance with law."

2. Pursuant to the order passed by this Court personal affidavits has been filed by the District Magistrate, Maharajganj as well as Sub Divisional Magistrate, Nautanva, District Maharajganj today in the Court, same is taken on record.

3. It is stated in the aforesaid affidavits that in case petitioner is aggrieved

against the auction approved in favour of the respondent no.6 he has remedy to file a revision as provided under Section 210 of the U.P. Revenue Code, 2006.

4. Heard learned counsel for the parties and perused the records.

5. From perusal of the record it transpires that lease for fisheries rights has been granted in favour of respondent no.6 for a period of ten years that too for a sum of Rs.4,000/- per year total Rs.40,000/-, which is meagre amount.

6. In view of the same, without interfering with the order, which are under challenge present writ petition is disposed of finally permitting the petitioner to approach the authorities as provided under Section 210 of the U.P. Revenue Code, 2006. If it is so within two weeks from today, the authority concerned will decide the same most expeditiously and positively within two months, thereafter.

(Prakash Padia,J.)

February 4, 2026

Pramod Tripathi